

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.1 (supplementary List)
CP(IB) No.291/Chd/Chd/2018
Under Section 7, IBC 2016**

In the matter of:-

Edelweiss Asset Reconstruction Co. Ltd.	...Petitioner-Operational Creditor
Vs.	
Winsome Yarns Ltd.	...Respondent-Corporate Debtor

Present:

Mr. Sugam Seth, Advocate for the petitioner
Mr. Vaibhav Sahani, Advocate for the respondent

It was recorded in the order dated 17.01.2023 that if no stay order is passed by the Hon'ble High Court on or before next date of hearing i.e. 24.02.2023 then final order be reserved again by this Bench. As per order dated 13.01.2023 it was submitted by learned counsel for the petitioner that affidavit with diary No.0006/2 dated 19.09.2022 be taken up as his written submissions. Learned counsel for the respondent is directed to file his short written submissions within one week with copy in advance to the counsel opposite and in the meantime, learned counsel for the petitioner is directed to file an affidavit of some authorized person on behalf of the petitioner company that if in the order of Hon'ble DB which is stated to be reserved, the order of Single Bench is upset then the petitioner will be liable for all the consequent proceedings. Let the same be filed within one week.

Form-2 has been filed by the learned counsel for the petitioner vide diary No.00062/2 dated 08.02.2023. The same is taken on record. It has been stated

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by the learned counsel for the petitioner that Checklist has been e-filed. Let the hard copy of the same be filed within one week. Let the matter be listed for 20.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

March 07, 2023
DS

Sd/-
(Harnam Singh Thakur)
Member (Judicial)